## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH



PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.10.2017 AT 10.30 AM

| TRANSFER PETITION NO.            |                           |
|----------------------------------|---------------------------|
| COMPANY PETITION/APPLICATION NO. | CP(IB)/207/7/HDN/2017     |
| NAME OF THE COMPANY              | Rajvir Industries Limited |
| NAME OF THE PETITIONER(S)        | Central Bank of India     |
| NAME OF THE RESPONDENT(S)        | Rajvir Industries Limited |
| UNDER SECTION                    | 7 of IBC                  |
|                                  |                           |

## **Counsel for Petitioner(s):**

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature       |
|------------------------|-------------|------------------------|-----------------|
| Præven kung Jain       | Advocate    | prewen jein Thinkley   | gal is, Dowlers |

## Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No.       | Signature |
|------------------------|-------------|------------------------------|-----------|
| S. Japer dan           | Advocate    | 901@logalwinin<br>9704772200 | 84-       |
|                        |             |                              |           |
|                        |             |                              |           |
|                        |             |                              |           |

Heard Shri Praveen Kumar Jain, Learned Counsel for the Petitioner and Shri Raj Gopal, Learned Counsel for the Respondent.

Both the Learned Counsels submit that the issue is resolved by tentatively agreeing for total amount of Rs. 95 lakhs, subject to further reconciliation by the Respondent. Therefore, Shri Praveen Kumar, Learned Counsel representing the Financial Creditor submit that they would file a memo regarding settlement on the next occasion as they have forwarded all the requisite papers to their HQrs and requested further time. Post the case on 07.11.2017 under the caption "for orders".

Member (T)

Member (J)

Bm